

Allocation of Funds for Tribal Development Schemes in Tripura

4766. SHRI KIRTI BIKRAM DEB BURMAN : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the amount allocated for the Tribal Development schemes in Tripura during 1967-68, 1968-69 and 1969-70, the amount actually spent thereon and the salient features of the schemes implemented and progress made in respect of each in each of these years;

(b) the amount provided for such schemes for the current year, the details of the schemes and the progress made in respect of each so far ; and

(c) the amount spent on non-development, including administrative matters, in respect of Tribal Development schemes in each of the said years, and the amount that actually reached the Tribals in cash in the form of books for children or in other forms during these years ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : (a) to (c). The information has been called for and will be laid on the Table of the Sabha when received.

Prescribed Qualifications of Chartered Accountants for Auditing under Companies Act

4767. SHRI SAMAR GUHA : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government have notified the prescribed qualifications of the Chartered Accountants for doing cost auditing under Section 233B of the Companies Act, 1956; and

(b) if so, the text thereof?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Yes, Sir.

(b) A chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949) shall possess the following qualification for appointment as an auditor for the purposes of Section 233B of the Companies Act, 1956 (1 of 1956), namely :

he shall be a chartered accountant and a Fellow of the Institute of the Chartered Accountants of India for a period of ten years and is in practice within the meaning of the said Act.

Dividend drawn by Partners of Golden Tobacco Company

4768. SHRI SITARAM KESRI : Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) the amount of dividend drawn by the partners of the Golden Tobacco Company in the year 1968; and

(b) the ratio of the dividend to the share-holdings of the partners in the Company?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Dividend amounting to Rs. 28.90 lakhs was recommended by the Board of Directors of M/s. Golden Tobacco Company Ltd. for the year 1968-69 for payment to the shareholders of the company.

(b) The proposed dividend formed 10.3 percent of the paid-up capital of the company in that year.

Price of hydro sulphite of soda

4769. SHRI R.K. BIRLA : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether the prices of hydro sulphite of soda have gone down in recent months even below the selling price and, if so, the reasons therefor;

(b) the extent to which prices have gone down during the last three months